

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.589/2020

DALJEET KAUR

Plaintiff

Versus

JAGJIT SINGH

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:22/08/2020

Present:- Sh. Namandeep Singh, counsel for plaintiff.

Counsel for plaintiff has filed an application u/o XXIII R.1(3) r/w Section-151 CPC electronically seeking withdrawal of the present suit. The application is signed by the plaintiff and accompanied affidavit has also been filed.

In the application U/S 151 CPC exemption from filing the attested copies of affidavits has been sought.

Heard. In view of the submissions and the facts stated in the applications and in the interest of justice, the applications are allowed.

The suit is disposed off as withdrawn with liberty to the plaintiff to file afresh subject to just exceptions and as per law.

File be consigned to record room after completing the necessary formalities.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.22/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.878/2018

JASPAL SINGH GILL

Plaintiff

Versus

JOGINDER SINGH

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:22/08/2020

Present:- None.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for purpose fixed on 05/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.22/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.956/2019

RAVI ANAND

Plaintiff

Versus

SANDHYA DIXT

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:22/08/2020

Present:- Shekhar Bhambri, counsel for plaintiff.

None for defendant.

It is submitted that the right of the defendant to file written statement has already been closed. None joined the video conferencing on behalf of defendant, therefore, the matter could not be heard.

Put up for purpose fixed on 04/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.22/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.1813/2019

PERFECT TOOLS

Plaintiff

Versus

AMARNATH

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:22/08/2020

Present:- None.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for purpose fixed on 05/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.22/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.1844/2019

PUNIT KUMAR

Plaintiff

Versus

UV EXPORTS PVT LTD

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:22/08/2020

Present:- None.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for purpose fixed on 05/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi

dt.22/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.88/2020

PRIME POLYRUBS PVT LTD

Plaintiff

Versus

MANKAMESHWAR NATH ENTERPRISES

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:22/08/2020

Present: - Ms. Swadha Gupta, counsel for plaintiff.

Counsel for plaintiff states that defendant has not yet been served in the present matter. She further states that she will file an affidavit disclosing the E-mail address and Whatsapp Mobile number of the defendant.

Upon doing so, let summons of the suit u/o XXXVII CPC be issued upon the defendant through Whatsapp and E-mail.

Put up for report/further proceedings on 05/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.22/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.93/2020

PRIME POLYRUBS PVT LTD

Plaintiff

Versus

THE STANDARD STORE

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:22/08/2020

Present: - Ms. Swadha Gupta, counsel for plaintiff.

Counsel for plaintiff states that defendant has not yet been served in the present matter. She further states that she will file an affidavit disclosing the E-mail address and Whatsapp Mobile number of the defendant.

Upon doing so, let summons of the suit u/o XXXVII CPC be issued upon the defendant through Whatsapp and E-mail.

Put up for report/further proceedings on 05/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.22/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.98/2020

AURA INTERNATIONAL

Plaintiff

Versus

THE STANDARD STORE

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:22/08/2020

Present: - Ms. Swadha Gupta, counsel for plaintiff.

Counsel for plaintiff states that defendant has not yet been served in the present matter. She further states that she will file an affidavit disclosing the E-mail address and Whatsapp Mobile number of the defendant.

Upon doing so, let summons of the suit u/o XXXVII CPC be issued upon the defendant through Whatsapp and E-mail.

Put up for report/further proceedings on 05/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.22/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.610431/2016

MONIKA GARG

Plaintiff

Versus

DDA

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:22/08/2020

Present:- None.

Matter is listed for PE. As per the Circular No.26/DHC/2020 dt.30/07/2020 and Circular No.322/RG/DHC/2020 dt.15/08/2020 of Hon'ble High Court of Delhi, only the ex-parte evidence matters are to be taken up and contested evidence matters are not to be taken up. In view thereof, matter is adjourned.

Put up for the purpose fixed on 05/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.22/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.503/2019

ACHAL SOODAN, PROPRIETOR

Plaintiff

Versus

S. AGGARWAL

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:22/08/2020

Present:- None.

Matter is listed for PE. As per the Circular No.26/DHC/2020 dt.30/07/2020 and Circular No.322/RG/DHC/2020 dt.15/08/2020 of Hon'ble High Court of Delhi, only the ex-parte evidence matters are to be taken up and contested evidence matters are not to be taken up. In view thereof, matter is adjourned.

Put up for the purpose fixed on 05/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.22/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.1299/2019

OM LOGISTICS LTD

Plaintiff

Versus

AMITEX POLYMERS PVT LTD

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:22/08/2020

Present:- None.

Matter is listed for PE. As per the Circular No.26/DHC/2020 dt.30/07/2020 and Circular No.322/RG/DHC/2020 dt.15/08/2020 of Hon'ble High Court of Delhi, only the ex-parte evidence matters are to be taken up and contested evidence matters are not to be taken up. In view thereof, matter is adjourned.

Put up for the purpose fixed on 05/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.22/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.608484/2016

S. RAJINDER SINGH

Plaintiff

Versus

VIKAS MOHAN

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:22/08/2020

Present:- Sh. Prakash Chandr, counsel for plaintiff.

None for defendant.

Counsel for the plaintiff states that an application u/o XXII R.3 CPC is pending and defendant no.1 is already under cross-examination.

Matter is listed for DE. As per the Circular No.26/DHC/2020 dt.30/07/2020 and Circular No.322/RG/DHC/2020 dt.15/08/2020 of Hon'ble High Court of Delhi, only the ex-parte evidence matters are to be taken up and contested evidence matters are not to be taken up. In view thereof, matter is adjourned.

Put up for adjudication on the aforesaid application and for further cross-examination of DW-1 on 05/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.22/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.610081/2016

HEMANT

Plaintiff

Versus

VIJAY JEWELLERS

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:22/08/2020

Present:- None.

Matter is listed for DE. As per the Circular No.26/DHC/2020 dt.30/07/2020 and Circular No.322/RG/DHC/2020 dt.15/08/2020 of Hon'ble High Court of Delhi, only the ex-parte evidence matters are to be taken up and contested evidence matters are not to be taken up. In view thereof, matter is adjourned.

Put up for the purpose fixed on 05/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.22/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

Misc. NO.29676/2016

SUMAN GUPTA

Plaintiff

Versus

JAS RAM GUPTA MEMORIAL EDUCATION SOCIETY

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:22/08/2020

Present:- Sh. Deepanjan Dutta, proxy counsel for Sh. Amit Tyagi,
counsel for plaintiff.

None for defendant.

Proxy counsel for plaintiff submits that a settlement has already been effected between the parties and they would move an appropriate application in this regard before the next date of hearing. Let an appropriate application be filed before the next date of hearing.

Put up for further proceedings on 05/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.22/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.612491/2016

DAVINDER PAL SINGH

Plaintiff

Versus

JOGINDER PAL SINGH

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:22/08/2020

Present:- None.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for purpose fixed on 05/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi

dt.22/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.608017/2016

SUMAN GUPTA

Plaintiff

Versus

JAS RAM GUPTA MEMORIAL EDUCATION SOCIETY

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:22/08/2020

Present:- Sh. Deepanjan Dutta, proxy counsel for Sh. Amit Tyagi,
counsel for plaintiff.

None for defendant.

Proxy counsel for plaintiff submits that a settlement has already been effected between the parties and they would move an appropriate application in this regard before the next date of hearing. Let an appropriate application be filed before the next date of hearing.

Put up for further proceedings on 05/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.22/08/2020

IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-02 (WEST),

TIS HAZARI COURT, DELHI

SUIT NO.610922/2016

JEET KUMAR DAYMA

Plaintiff

Versus

KAILASH CHAND

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:22/08/2020

Present: - None for plaintiff.

Sh. Rishu Singh, counsel for defendant no.1.

None joined the video conferencing on behalf of plaintiff, therefore, the matter could not be heard.

Put up for purpose fixed on 05/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal

C.J-02, West, THC, Delhi

dt.22/08/2020

At 12.12 P.M.

Present: - Sh. Vijay Kumar Ravi, counsel for plaintiff alongwith plaintiff.

Counsel for plaintiff prays for a shorter date by stating that the plaintiff is suffering from Cancer and request for a shorter date.

Considering the same, the earlier date is hereby cancelled. Let the matter be put up for arguments on the pending application on 07/10/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal

C.J-02, West, THC, Delhi

dt.22/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.607651/2016

SANTOSH KUMARI

Plaintiff

Versus

DDA

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:22/08/2020

Present:- None.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for purpose fixed on 05/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi

dt.22/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.607429/2016

SPRING TRAVELS PVT LTD

Plaintiff

Versus

NEW AIRWAYS TRAVELS PVT LTD

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:22/08/2020

Present:- None.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for purpose fixed on 05/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi

dt.22/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.608297/2016

ARYA SAMAJ MANDIR (REGD)

Plaintiff

Versus

PRADEEP GROVER

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:22/08/2020

Present:- None.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for purpose fixed on 05/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi

dt.22/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.612557/2016

M/S SETHI LEASING AND FINANCE CO.

Plaintiff

Versus

SHIV KUMAR PASRIJA

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:22/08/2020

Present: - Sh. Harish Katyal, counsel for plaintiff.

None for defendant.

Matter was listed for final arguments. Certain arguments were advanced on behalf of plaintiff.

Put up for further arguments/clarifications on 23/09/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.22/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-02
(WEST), TIS HAZARI COURT, DELHI**

**SUIT NO.487/2020 Pending in the court of Sh. Robinjeet Singh, Ld. CJ.-
03, West, THC, Delhi**

Suresh Kumar Jindal

Plaintiff

Versus

Ved Prakash Gupta & Others

Defendants

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:22/08/2020

File is taken up on an application U/S 151 CPC filed on behalf of plaintiff/applicant.

Present: - Sh. Shanti Prakash, counsel for plaintiff/applicant.

An unsigned application alongwith case file has been received from the court of Sh. Robinjeet Singh, the then Ld. C.J.-03, West, THC, Delhi. It is stated in the application the summons have not been issued in the suit yet.

No ground for urgency is mentioned in the application. Ld. Counsel for plaintiff/applicant, during the hearing, states that since summons have not yet been issued and the matter was first listed on 19/03/2020 when the cases were not being heard due to the advisory issued by the Hon'ble High Court of Delhi pertaining to Covid-19.

The court does not see any urgency in the present case which pertains to partition of property, hence, the application is dismissed. Let the matter be listed before the concerned court on 15/09/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
Acting as link court of CJ-03, West, THC, Delhi
dt.22/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-02
(WEST), TIS HAZARI COURT, DELHI**

SUIT NO. /2020

Azam Khan

Plaintiff

Versus

Shakila & Others

Defendants

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:22/08/2020

Fresh suit received by way of assignment by Ld. SCJ, Delhi through email at the office email address i.e. readercj02west@gmail.com of this court. Let it be checked and registered.

Present: - Sh. P.K. Nayyar, Ld. Counsel for plaintiff.

Heard on consideration. Let an affidavit be filed by the plaintiff disclosing the E-mail address and Whatsapp Mobile number of the defendants within three days from today.

After filing of the affidavit let summons of the suit and notice of interim application U/O XXXIX R.1 & 2 CPC be issued upon the defendants through Whatsapp, E-mail and through Speed Post, Courier, etc.

Let an affidavit of service be filed at least three days in advance of the next date of hearing by the plaintiff.

Let the complete original paper book be filed in physical form in court within three days from today.

Put up for further proceedings on 31/08/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.22/08/2020

